

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3454
ANSWERED ON:15.12.2011
CASES OF UNDERPRIVILEGED SECTIONS
Aaron Rashid Shri J.M.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of corporate related cases disposed-off by the High Courts and the Apex Court during the last three years;
- (b) the number of cases concerning the under privileged sections disposed-off by the High Courts and the Apex Court during the last three years; and
- (c) the measures proposed to be taken by the Government to ensure that matters pertaining to under privileged persons are disposed-off by these courts within a reasonable time frame?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) & (b): No such data is being maintained centrally.

(c): Disposal of cases in the courts is within the domain of the judiciary. However, Government has requested all the High Courts to launch a pendency reduction drive in a mission mode in the courts from 01.07.2011 to 31.12.2011. The High Courts have also been requested to give priority to disposal of long pending cases pertaining to senior citizens, minors, disabled and other marginalized groups.